

HARYANA GOVERNMENT**ENVIRONMENT, FORESTS AND WILDLIFE DEPARTMENT****Notification**

The 20th June, 2025

No. S.O. 53/C.A.16/1927/S.32/2025.— Whereas, *vide* Haryana Government, Environment, Forests and Wildlife Department, notification No. S.O. 51/C.A.16/1927/S.29/2025, dated the 20th June, 2025, certain forest and waste lands mentioned in the Schedule appended thereto have been declared to be as protected forests under section 29 of the Indian Forest Act, 1927 (Central Act 16 of 1927);

Now, therefore, in exercise of the powers conferred under section 32 of the said Act, the Governor of Haryana hereby makes the following rules applicable to all lands specified under the aforesaid notification, namely :-

RULES

1. No person shall cut, fell, saw, convert or remove any tree and timber for any purpose, whatsoever, collect or remove any forests produce from the said protected forests without the prior permission in writing of the Divisional Forest Officer in charge at that time of the Forest Division in which such land are situated.
2. No person shall herd, pasture, graze or retain any cattle on the land. However, the concerned Divisional Forest Officer may permit grazing by a limited number of cattle.
3. No person shall set fire to grass, trees or timber or kindle a fire on such lands.
4. No person shall cut and remove grass without obtaining a permit from the Divisional Forest Officer or his authorized representative.
5. No person shall hunt, shoot or fish on the said land without obtaining permit from the Divisional Forest Officer.
6. The Forest Officer may examine any timber or forest produce passing out of such forest at any time to ensure that the timber or the forest produce have been lawfully obtained.

ANAND MOHAN SHARAN,
Additional Chief Secretary to Government, Haryana,
Environment, Forests and Wildlife Department.